

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD**

(THIS THE 09th DAY OF MARCH, 2010)

PRESENT:

HON'BLE MR. A. K. GAUR, MEMBER (J)
HON'BLE MR. S. N. SHUKLA, MEMBER (A)

ORIGINAL APPLICATION NO. 09 OF 2005

(Under Section 19, Administrative Tribunal Act, 1985)

R. K. Mathur aged about 40 years son of Late Shri R. B. Mathur resident of Railway Quarter No. MA-577-A, near Balmandir School, Railway Colony, Jhansi.

.....Applicant.

By Advocates:- Shri R. K. Nigam

Versus

1. Union of India through General Manager, North-Central Railway, Allahabad.
2. Chief Electrical Engineer (Operation) North Central Railway, Allahabad.
3. Sr. Divisional Electrical Engineer (Operation), North Central Railway, Jhansi.

.....Respondents

By Advocate- Shri D. S. Shukla

O R D E R

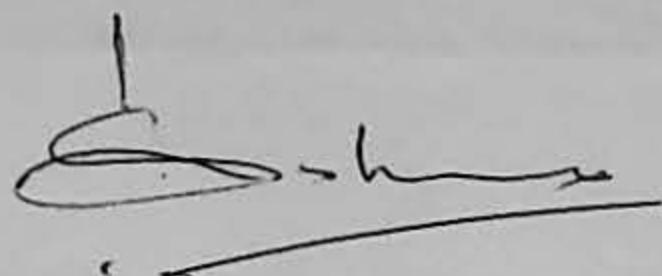
(DELIVERED BY: HON'BLE MR. A. K. GAUR, MEMBER-J)

Applicant has approached this Tribunal against the 'Show Cause Notice', learned counsel for the Respondents submitted that this O.A. is not maintainable. Mr. R. K. Nigam learned counsel for the applicant stated that his grievance might be redressed, if direction is issued to the Competent Authority to consider and decide the objection/reply of the applicant to the show cause notice within a specified period of time.

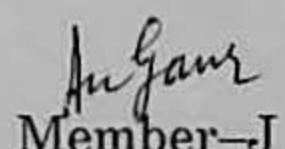
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2. Having heard parties counsel we hereby direct the applicant to file objection/reply to show cause, if already not given within two weeks from the date of receipt of certified copy of this order, on receipt of such objection the Competent Authority (Revisional Authority) shall consider and decide the Objection of the applicant in accordance with provision of rules, by passing a reasoned and speaking order within a period of three months from the date of receipt of copy of this order.

3. With the above observation, O.A. stands disposed of. No costs.



Member-A



Member-J

/Dev/